

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, DATED THE 14th Feb., 1980.

CORRIGENDUM
NOTIFICATION
INCOME TAX

No. 3187 (F.No. 187/21/79-IT(AI)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendment to the Schedule appended to its Notification No. 679 (F.No. 187/2/74-IT(AI) dated the 20th July, 1974 as amended from time to time.

Existing entries under column 3, Item No. 6, against Sl. No. 5, I shall be substituted by the following:-

INCOME TAX COMMISSIONER	HEAD QUARTERS	JURISDICTION
1.	2.	3.
		<p>6. Survey Circles I & II-dealing with all new cases not hitherto assessed to Income-tax and whereas return of income has been filed before the first day of December, 1979, in the territorial limits of Greater Bombay except those cases assessed/assessable within the jurisdiction-</p> <p>(i) Salaries Branch-I. (ii) Salaries Branch-II. (iii) Trust Circle. (iv) Companies Circle I to V. (v) Foreign Companies Circle I&II (vi) Non-resident Refund Circle. (vii) Bombay Refund Circle. (viii) Film Circle.</p>

This Notification shall take effect from 14th February, 1980.

Sd/-
(B.M.SINGH)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES.

To

The Manager,
Government of India Press,
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AUTHORISED FOR ISSUE

V.K.BHATIA

Sd/-

(B.M.SINGH)

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